

**Information note to the Press**

**(Press Release No. 181/2012)**

For Immediate release

**Telecom Regulatory Authority of India**

**TRAI Releases Draft ‘The Reporting System on Accounting Separation (Amendment) Regulations, 2012’**

New Delhi, 7<sup>th</sup> September, 2012 –Telecom Regulatory Authority of India (TRAI) had issued “The Reporting System on Accounting Separation Regulations, 2012 (7 of 2012)” (*hereinafter referred as Accounting Separation Regulations 2012*), which prescribes submission of audited Accounting Separation Reports by service providers within six months of the end of accounting year to the TRAI based on Historical Cost Accounting on yearly basis and on Replacement Cost Accounting basis on every second accounting year.

2. In the Accounting Separation Regulations, 2012, there is no provision to disincentivise service providers for delay in submission of Accounting Separation Reports or submission of incomplete/ incorrect information to TRAI.

3. TRAI proposes to insert a new regulation 5A in the Accounting Separation Regulations 2012 after regulation 5. The proposed regulation 5A contains provisions for imposing financial disincentives for delay in submission or submission of incomplete/incorrect information by service providers.

4. A copy of the draft amendment to Accounting Separation Regulations 2012 is uploaded under ‘Consultation Paper’ tab of TRAI’s website inviting views/ suggestions of all the stakeholders. The views/ suggestions on this amendment may be forwarded preferably in electronic form to Mrs. Anuradha Mitra, Pr. Advisor (F&EA) at email id: [traifadiv@gmail.com](mailto:traifadiv@gmail.com), [fa@traigov.in](mailto:fa@traigov.in) latest by 18<sup>th</sup> September 2012.

**(Rajeev Agrawal)**  
**Secretary**